

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

STARRED QUESTION NO:433

ANSWERED ON:02.09.2011

ALLOCATION OF UNALLOCATED POWER TO STATES

Reddy Shri Modugula Venugopala ;Virendra Kumar Shri

Will the Minister of POWER be pleased to state:

- (a) whether certain State Governments whose share from the unallocated power of the Central generating stations was reduced during the last two years and the current year, have requested the Union Government to reconsider its decision;
- (b) if so, the State-wise details thereof Along with the reaction of the Government thereto;
- (c) whether the Government has cancelled the special quota of 143 MW of power allocated in 2003 to the State Government of Madhya Pradesh from the nuclear power plant at Kota, Rajasthan;
- (d) if so, the reasons therefor;
- (e) whether the State Governments of Madhya Pradesh, Gujarat, Kerala and Andhra Pradesh have requested for additional allocation of power from the unallocated quota of Central power generating stations to meet the shortage of power; and
- (f) if so, the details thereof and the action taken or proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF STARRED QUESTION NO. 433 TO BE ANSWERED IN THE LOK SABHA ON 02.09.2011 REGARDING ALLOCATION OF UNALLOCATED POWER TO STATES.

(a) & (b): As most of the States/UTs have been facing shortage of power, requests for additional allocation out of unallocated power of Central Generating Stations (CGSs) are received from State Governments from time to time to overcome the shortage situation in their States. The quantum of unallocated power being limited and it being fully allocated at any point of time, the enhancement/diversion in allocation of any State/UT is feasible only by way of equivalent reduction in the allocation of other State(s) / UT(s). There is no quota earmarked for any State / UT. The States where allocation gets reduced sometimes request for repatriation / reconsideration.

(c) & (d): An allocation of 143 MW (65% of 220 MW from Rajasthan Atomic Power Plant, Unit-III) of Rajasthan in Northern Region was made to Madhya Pradesh on 18th December, 2003, keeping in view the request of Rajasthan Rajya Vidyut Prasaran Nigam Limited, a constituent of Northern Region, for reduction in the existing allocation and prevailing power situation in Madhya Pradesh. This allocation was withdrawn on 21st September, 2004 in view of the increased power demand in the Northern Region and persistent requests from the constituents of Northern Region for allocation of power from RAPP, Unit-III.

(e) & (f): Requests from Government of Kerala and Andhra Pradesh for additional allocation of power from the unallocated quota of CGSs were received during the current financial year. Their requests were examined and keeping in view the quantum of unallocated power allocated to them and the power supply position, it was not feasible to provide additional allocation of unallocated power to these states.

No request from Governments of Madhya Pradesh and Gujarat for additional allocation from unallocated power of CGSs has been received in the current financial year.